

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the control and regulation of prize competitions."

\* *The motion was adopted.*

**Shri Datar:** I introduce the Bill.

#### CHARTERED ACCOUNTANTS (AMENDMENT) BILL

##### PRESENTATION OF PETITION

**Shri C. E. Narasimhan** (Krishnagiri): I beg to present a petition signed by thirteen petitioners in respect of the Chartered Accountants (Amendment) Bill, 1955.

##### BUSINESS OF THE HOUSE

**Mr. Speaker:** Now, I come to the point of Shri H. N. Mukerjee. He wanted to know the procedure for the discussion of the Displaced Persons (Compensation and Rehabilitation) Rules.

**Shri H. N. Mukerjee:** I wanted to have your direction in regard to the method by which we shall have the discussion. We are only confirming the rules. My submission was that, subject to your consent, perhaps we might have the general discussion to begin with, because there are 122 rules and nearly two hundred amendments so far—and more might come in. If we take the rules one by one, we may not get that total perspective which is very necessary before the House can make up its mind even in regard to individual rules. That is why I wish you to give us some idea as to the kind of general discussion which may be necessary to begin with, and then perhaps we can proceed to a consideration of the rules separately.

**Pandit Thakur Das Bhargava** (Gurgaon): May I submit a word? When the original Bill, namely, the Displaced Persons (Compensation and Rehabilitation) Bill, 1954 which

was subsequently passed into an Act, was before this House, it was said that the Bill was a mere skeleton; and this was endorsed by the Minister in charge also. We expected therefore that when the rules would come the detailed discussion would take place. Now, those rules have come.

As a matter of fact, so far as the rules are concerned, they involve the consideration of many principles also. I should think that the suggestion made by Shri H. N. Mukerjee is very apposite. Unless and until a general discussion takes place, and the points are evolved on which we should concentrate, it will be difficult to go through every rule and pass it during the time that we have got at our disposal. My fear is that if we accept that as the basis of our procedure, namely that we should start by going through every rule, then perhaps we may not be able to concentrate on the principles.

I would therefore support Shri H. N. Mukerjee and submit for your consideration that 4 hours may be devoted to the general discussion of the principles involved in the rules. In fact, these rules are just in the nature of an Act really. Those things which were missing in the original Bill are now being placed before the House. After the general discussion is over, we may take up the specific amendments, and then those amendments may be gone into—as we generally do,—that is to say, the amendments are allowed to be moved, and we have a discussion on them, and ultimately the voting may take place on such amendments as are moved and pressed.

**Shri N. C. Chatterjee** (Hooghly): May I submit that 4 hours should be given for the general discussion? There are certain important principles which ought to be discussed thoroughly. That discussion may focus the attention of the House and of the country to the more important points that require elucidation in the course of the debate. I therefore support my hon. friend's proposal, and suggest that a